

ITEM NO.51

REGISTRAR COURT. 2

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 29141/2013

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME & ORS.

Respondent(s)

(with interim relief and office report)

Date : 29/10/2014 This petition was called on for hearing today.

For Petitioner(s) Ms. Rashmi Malhotra,Adv.
Mr. Anup Kumar,Adv.

For Respondent(s) Mr.Tanmaya Agarwal,Adv.
Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit as gets revealed from the perusal of the office report. The Learned counsel has stated that the copy of the counter affidavit has not been provided to her. The learned counsel for the respondent No. 1 shall provide the copy of the counter affidavit to the learned counsel for the petitioners within a period of two weeks and file proof.

Await the return of the service of notice already issued to the respondent Nos. 2 and 3.

List again on 13.1.2015.

(M K HANJURA)
Registrar